Written	Answers	to

[12 AUG., 2013]

Unstarred Questions 329

1	2	3
16.	Manipur	2166.19
17.	Meghalaya	248.67
18.	Mizoram	678.94
19.	Nagaland	478.05
20.	Odisha	14348.65
21.	Punjab	1730.02
22.	Rajasthan	9960.36
23.	Sikkim	307.96
24.	Tamil Nadu	5025.99
25.	Tripura	1546.13
26.	Uttar Pradesh	13912.91
27.	Uttarakhand	2430.38
28.	West Bengal	5163.70
	Total:	160381.30

Utilization of funds allocated for MGNREGA

744. SHRIMATI RAJANI PATIL: SHRI RAMA CHANDRA KHUNTIA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the total budget allocation for Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is not fully utilized and the funds allocated to different States are lying unspent in the State Government's accounts; and

(b) if so, the steps taken by the Central Government for the yearly utilization of the funds allocated for MGNREGA?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The Mahatma Gandhi National Rural

330 Written Answers to [RAJYA SABHA]

Unstarred Questions

Employment Guarantee (MGNREG) Programme is a demand-driven wage employment programme and no allocation is made under this programme. Central share is released to the States/UTs on the basis of agreed to Labour Budgets prepared by the programme implementing agencies under the Act. As MGNREGA is a demand-driven programme, utilization of funds depends on the actual demand for works. Unutilized funds are also adjusted while making subsequent releases by the Central Government. Implementation of MGNREGA/utilization of funds by the States/UTs under MGNREGA is periodically reviewed in various National and State level performance review meetings and regional review meetings. Among others, States/UTs are requested to follow bottom up approach and realistic estimation of labour demand through household survey of job card holders, reinforcement of demand registration processes so that all those who wish to apply for work under MGNREGA are facilitated and appropriate planning of works and their execution are ensured to assure adequate worker participation rate in MGNREGA.

Construction of houses under IAY in Uttar Pradesh

†745. SHRI JUGUL KISHORE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of persons identified by the Central Government during 2013 for providing housing facility under the Indira Awas Yojana (IAY) in Uttar Pradesh along with the quantum of financial assistance being provided to them;

(b) whether all the previous beneficiaries under IAY in the State have constructed their houses;

- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) During the year 2013-14, Rs. 162543.86 lakh has been allocated to Uttar Pradesh for construction of 2,97,223 houses.

(b) and (c) Under IAY, houses are constructed by the beneficiaries themselves. Houses remaining incomplete at the end of the year are completed in the next financial year. Completion period of a dwelling unit normally should not be more than two years from the date of sanction of first instalment. However, since the beneficiaries

[†]Original notice of the question was received in Hindi.